

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHEEN ZONE, CHENNAI**

Original Application No. 246 of 2020 (SZ)

IN THE MATTER OF:

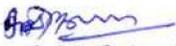
Tribunal on its own motion
SuoMotu based on the news item in
Dinamani Newspaper, Chennai edition
Dt.02.11.2020, "Vaiyavur and Nathappettai
Lakes : Will become a bird sanctuary?"

...Applicant(s)

Versus

- 1) The Secretary to Govt. of Tamil Nadu,
Department of Environment,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600 009.
- 2) The Principal Secretary to Govt.,
Public Works Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600 009.
- 3) The Additional Chief Secretary to Govt. of Tamil Nadu
Revenue and Disaster Management Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600 009.
- 4) PCCF (Head of Forest Force)
Department of Forests
PanagalMaligai, Saidapet
Chennai – 600 015.
- 5) The Chairman
Tamil Nadu Pollution Control Board,
No. 76, Anna Salai, Guindy,
Chennai, Tamil Nadu – 600 032.
- 6) Tamil Nadu State Wetlands Authority,
Rep. by Member Secretary,
PanagalMaligai, Saidapet,
Chennai – 600 015.
- 7) The District Collector,
Kancheepuram District,

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No of corrections: Nil


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Office of the
Principal Chief Conservator of Forests,
Chennai-122.


ADDITIONAL PRINCIPAL CHIEF CONSERVATOR OF FORESTS
AND MEMBER SECRETARY
TAMIL NADU STATE WET LAND AUTHORITY
CHENNAI

First Floor, Collectorate,
Kancheepuram – 631 501.

- 8) District Forest Officer,
Chengalpet Division,
5/9, Varadharaja Farms,
Vandavasi Road, Kancheepuram – 603 501.
- 9) The Commissioner,
Kanchipuram Special Grade Municipality,
Annai Indira Gandhi Salai,
Kanchipuram- 631 502.

(SuoMotu impleaded as additional 9th respondent as per
Order dt.23.11.2020.)

...Respondent(s)

STATUS REPORT FILED BY THE 6th RESPONDENT

I, Deepak Srivastava, IFS Son of Shri Gopal Krishnan Srivastava Aged 57 years working as the Additional Principal Chief Conservator of Forests and Member Secretary, Tamil Nadu State Wetland Authority at Panagal Maaligai, Saidapet Chennai-600 015 do hereby solemnly affirm and sincerely state as follows:-

1) It is respectfully submitted that I am the 6th respondent herein and as such I am well acquainted with the facts of the case on the records.

2) It is respectfully submitted that, the Joint Committee constituted for the purpose reported that the Nathappettai lake which is contiguous to the Vaiyavur lake had encroachments and dumping of Kancheepuram Municipal garbage in the foreshore area of the said lakes leading to the

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CHENNAI

contamination of the Nathappetai lake with untreated sewage and hazardous waste. Therefore the Joint Committee recommended that there is no possibility of converting the above said two lakes into a Bird Sanctuary.

3) It is respectfully submitted that, based upon the report of the Joint Committee, the status report was filed in the Hon'ble National Green Tribunal, Southern Zone, Chennai by the Member Secretary, Tamil Nadu State Wetland Authority and the Additional Chief Secretary to the Government, Environment, Climate Change and Forests Department also filed the status report on 19.05.2022, which is attached as Annexure

4) It is respectfully submitted that these two lakes namely Vaiyavur and Nathappetai are under the control of the Water Resources Department and the Water Resources Department has been requested to furnish the feasibility report for converting the Nathappetai and Vaiyavur lake into a Bird Sanctuary along with the No Objection Certificate. The said feasibility report and the No Objection Certificate from the Water Resources Department is yet to be obtained.

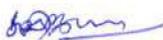
In view of the above circumstances and reasons explained above, it is humbly prayed that the Honorable Tribunal may be pleased to the grant additional time and render justice.

Solemnly affirmed at Chennai, on this the 1st day of August, 2022 and signed his name in my presence.


ADDITIONAL PRINCIPAL CHIEF CONSERVATOR OF FORESTS
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TAMIL NADU STATE WET LAND AUTHORITY
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BEFORE ME

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